

CENTRAL HEALTH SERVICES

*825. **Shri L. Jogeswar Singh:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that higher grade officers of health services of Part 'C' and 'D' States are proposed to be integrated with the Central Health Services; and

(b) if so, what are the features of the Scheme?

The Minister of Health (Rajkumari Amrit Kaur): (a) The answer is in the affirmative.

(b) The Scheme is still under consideration of Government and has not been finalised.

Shri L. Jogeswar Singh: May I know the number of officers that will be recalled from the Part C and D States under this scheme?

Rajkumari Amrit Kaur: I cannot give the information as far the number of officers is concerned as the scheme has yet to be finalised.

Shri L. Jogeswar Singh: May I know whether under this scheme the services of the higher grade officers of the Central Health Services will be available for all Part C States?

Rajkumari Amrit Kaur: The matter is still under consideration.

Mr. Speaker: The whole matter is still under consideration.

Rajkumari Amrit Kaur: But I may be permitted to add that there will be an interchange of personnel.

Shri N. Somana: May I know whether all the Part C States are included?

Rajkumari Amrit Kaur: Yes.

DEPUTATION ALLOWANCE TO RAILWAY OFFICERS

*826. **Shri T. B. Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) the principles governing the payment of special allowance to Class

I and II Officers of the railways when they are deputed to work in the Railway Board;

(b) the scale of allowance paid to those officers; and

(c) the authority who sanctions the special allowance?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Officers appointed to Secretariat posts of Joint Directors, Deputy Directors and Assistant Directors are entitled to special pay. Officers appointed to posts of a non-secretarial nature, viz. special duty posts, are ordinarily not entitled to special pay.

(b) Joint Directors and Deputy Directors—Rs. 200/- p.m.

Assistant Directors—Rs. 150/- p.m.

(c) *Joint Directors and Deputy Directors.*—The special pay forms part of the sanctioned prescribed scale of pay.

Assistant Directors.—The Railway Board.

Officers on Special Duty—in such special cases where special pay is considered justified: The Railway Board.

Shri T. B. Vittal Rao: May I know if there was a practice obtaining previously that officers deputed on special duty were paid some sort of allowances?

Shri Alagesan: Ordinarily they were not given special allowances.

SCALES OF PAY IN P. & T. ADMINISTRATIVE OFFICES

*827. **Shri Ramananda Das:** Will the Minister of Communications be pleased to state:

(a) why the scale of pay Rs. 80—200 introduced in the P. & T. Administrative Offices as far back as January, 1953 has not been implemented in the Offices of D. M. Telephones, New Delhi, C.T.S. and C.C.T.S. Calcutta; and

(b) whether Government propose to introduce it without further delay and if so, when?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) The 80/220 scale of pay has been introduced in the Circle and Administrative Offices only. As the office of the Controller of Telegraph Stores is not an administrative office, the question of introducing this scale in that office does not arise. In the office of the Chief Controller of Telegraph Stores, Calcutta, the orders for reorganisation of the clerical cadres into Upper and Lower Divisions have been implemented. It has not been possible to implement the scheme in the Delhi Telephone District mainly due to the fact that the general question of introducing the scheme in all the Telephone Districts has been under consideration for sometime and has been decided only recently. Further the question of *inter se* seniority of the staff of Delhi Telephone District eligible for absorption in the Upper Division is also under consideration.

(b) The question does not arise in so far as the offices of the Controller of Telegraph Stores and Chief Controller of Telegraph Stores are concerned. Steps are being taken to implement it in the Delhi Telephone District as early as possible.

Shri Ramananda Das: May I know whether the C. T. S. and C.C.T.S, Calcutta, were formerly treated as administrative offices?

Shri Raj Bahadur: No, Sir, orders for re-organisation of the clerical cadre in the C.C.T.S. into upper and lower divisions have however already been passed.

Shri Ramananda Das: May I know whether it has been decided that it will be implemented on a joint seniority basis?

Shri Raj Bahadur: So far as a joint seniority cadre is concerned, it is still under consideration.

Shri B. S. Murthy: May I know whether the reduction of the scale of pay is in accordance with the Pay Commission's recommendations?

Shri Raj Bahadur: There is no question of reduction in pay. The step is in pursuance of those recommendations, as a matter of fact.

GANGA PILOT PROJECT

***828. Shri Madhao Reddi:** Will the Minister of Transport be pleased to refer to the answer given to starred question No. 851 on the 11th December, 1953 regarding pilot project for the Ganga and Ghogra rivers and state:

(a) what progress has been made in the matter; and

(b) whether the work of making out the designs and the drawings of the barges and tugs has been completed?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). The designs and drawings are under preparation.

Shri Madhao Reddi: May I know whether any survey has been conducted to find out whether there is any possibility of developing inland water transport in the rivers other than these two rivers?

Shri Alagesan: It was with reference to the Ganga and Ghogra that the survey was made.

Shri Madhao Reddi: May I know whether the U.N. expert Mr. Surie, has accepted the responsibility of doing the preliminary job?

Shri Alagesan: It was he who went round and conducted the survey, and also made this recommendation. We are taking steps in accordance with his recommendations.

Dr. Ram Subhag Singh: This survey was made quite a long time ago. May I know whether the report of the survey has been submitted to Government, and whether Government has taken any decision on it?